

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2

ITEM No.225 – IA/22(AHM)2021
ITEM No.226 – IA/790(AHM)2021
in
CP(IB) 197 of 2018

Proceedings under Section 7 IBC

IN THE MATTER OF:

Bank of Baroda

.....Applicant

V/s

Sanghvi Forging & Engineering Ltd

.....Respondent

Order delivered on: 01/04/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)

Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the SRA

: Mr. Tarak Damani, Adv., a.w Ms. Yatri Patel, Adv.
in IA 790 of 2021

For GIDC

: Mr. Pavan Godiawala, Adv.

For the RP

: Mr. Jaimin Dave, Adv. a.w Ms. Hirwa Dave, Adv.

For the Respondent

: Mr. Dhaval Deshpande, Adv. for R-13 in IA 22 of 2021
: Mr. Mayur Jugtawat a/w Adv. Nipun Singhvi for
R- no. 1-12 in IA 22 of 2021

ORDER

IA/22(AHM)2021

Ld. Counsel for the Resolution Professional is directed to file affidavit within one-week in terms of Resolution Plan for further hearing of the matter.

List for further consideration on 01.05.2024.

IA/790(AHM)2021

Pleadings are complete.

List for further consideration on 01.05.2024.

-Sd-

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

CHITRA HANKARE
MEMBER (JUDICIAL)